

[6 March, 2000]

RAJYA SABHA

Import of Second Hand Vehicles

1086. SHRI AMAR SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is any proposal under Government's consideration to allow the import of second-hand vehicles;
- (b) if so, the details thereof; and
- (c) by when a decision is likely to be taken?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) Second-hand vehicles are classified under Exim Code Nos. 87.03 and 87.04 of ITC(HS) Classifications of Export and Import Items. Presently import of these items is restricted. In view of India's International Commitments, all quantitative restrictions on imports maintained by India for balance of payments reasons are required to be removed by 1.4.2001. However, even after removal of quantitative restrictions, the imports will still be subject to applicable tariffs, technical standards and environmental and safety norms.

Setting up of a special cell in PMO

1087. SHRI AMAR SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government had received any demand from the Associated Chamber of Commerce and Industry for the setting up of a special cell in the P.M.O. to remove infrastructural glitches and help accelerate foreign direct investment; and
- (b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) No specific demand has been received from die Associated Chamber of Commerce and Industry (ASSOCHAM) to set up a special cell in PMO.

- (b) Does not arise.

Threat to Trade Globalization

1088. SHRI GOVINDRAO ADIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that of late the globalisation of trade is under threats and the rich countries are protesting it vehemently and they managed to